

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-38.

Dated: 8 MAR 1994

APPLICATION NO(s) 273 of 1994.

APPLICANTS: V.G.Muniswamy v/s RESPONDENTS: Secretary, Ministry of  
and Others. Railways, N Delhi & Others.

TO.

1. Sri.M.S.Anandaramu, Advocate,  
No.27, Chandrasekhar Complex,  
First Main Road, First Floor,  
Gandhinagar, Bangalore-560009.
2. Sri.A.N.Venugopala Gowda,  
Advocate, No.8/2, Upstairs,  
R.V.Road, Bangalore-560004.
3. The General Manager,  
Southern Railways,  
Park Town, Madras-3.

SUBJECT:- Forwarding of copies of the Orders passed by  
the Central Administrative Tribunal, Bangalore.

-xxx-

Please find enclosed herewith a copy of the  
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal  
in the above mentioned application(s) on 28-02-1994.

gm\*

*o/c*  
*Issued on 2/3/94*  
*B. S. S. S. S.*

*S. S. S. S. S.*  
DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

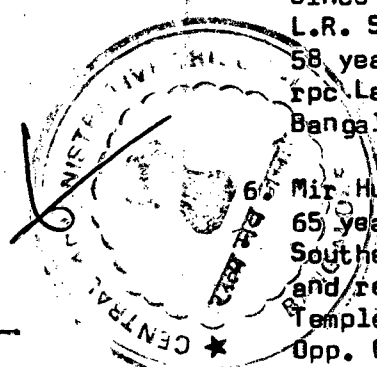
ORIGINAL APPLICATION No.273/94

MONDAY, THIS THE 28TH DAY OF FEBRUARY, 1994.

SHRI JUSTICE P.K. SHYAMSUNDAR ... VICE CHAIRMAN

SHRI V. RAMAKRISHNAN ... MEMBER (A)

1. V.G. Muniswamy,  
S/o. Govindarajulu,  
Aged 79, years, Retired Driver,  
A-Grade, SBC, and resident at  
No.51, Saisadan Williams Town Extension,  
Bangalore-46.
2. Syed Baba Sab,  
S/o Sharif Sab,  
Aged about 68 years, retired Shunter,  
MR 774, Southern Railway,  
Bangalore City and resident at  
No.69/3, 4th Cross, Nagappa Block,  
Srirampuram, Bangalore-21.
3. K.S. Vasudeva Rao,  
S/o Srinivas Rao,  
aged 69 years, retired Guard-A,  
EMT 440, Southern Railway, Mysore and  
residing at No.6, Thibbadavi Cycle Works,  
Kathriguppe Main Road, BSK III Stage,  
Bangalore.
4. M.A. Bass,  
S/o F.C. Manickyam,  
aged about 69 years,  
retired Driver Goods,  
MR 585, Southern Railway,  
Bangalore City and residing at  
No.9, Selvam Street, Jolar Pattai-  
635 851, Tamilnadu.
5. Nagabhushan,  
Major, Shunter, Shimoga Town,  
since deceased, represented by his  
L.R. Smt. Yeshoda C/o. V. Muniraju,  
58 years, No.2702/92, 7th Cross, 7th Main,  
rpc Layout, Vijayanagar, II Stage,  
Bangalore.
6. Mir. Hussain,  
65 years, retired Shunter,  
Southern Railway, Bangalore City  
and residing at No.20/9, Anjaneya  
Temple Street, Yellagundapalya  
Opp. Grove Road, Bangalore.



7. S. Ahamadulla Sheriff,  
S/o Shaik Hussain, 66 years,  
SP2-A Grade, Guard, EE 505,  
Southern Railway, Bangalore City  
and residing at No.4, Resaldar Street,  
Sheshadripuram, Bangalore-20.
8. S.G. Ramachandra Rao,  
aged about 64 years, retired Guard-A,  
EE-1754, Southern Railway, Bangalore City  
and residing at Sri Vijaya Koppa, No.252,  
6th Main Road, III Cross, Srinivasanagar,  
Bangalore-50.
9. Shanmugarangam,  
S/o M. Natarajan,  
aged about 65 years, retired Guard-A,  
Special, Southern Railway, Bangalore City  
and residing at No.15/38, Bajajinagar,  
Itmada Layout, BSK III Stage, Bangalore-85. ... Applicants

(By Advocate Shri M.S. Anandaramu)

Vs.

1. The Union of India,  
rep. by its Secretary,  
Ministry of Railways,  
Rail Bhavan, New Delhi.
2. The Chairman,  
Railway Board,  
Rail Bhavan, New Delhi.
3. The General Manager,  
Southern Railways,  
Park Town, Madras.
4. The Divisional Personnel Officer,  
Southern Railways, Mysore Division,  
Mysore.
5. The Divisional Personnel Officer,  
Southern Railways, Bangalore Division,  
Bangalore. ... Respondents

(By Advocate Shri A.N. Venugopal)  
Standing Counsel for Railways

ORDER

Shri Justice P.K. Shyamsundar, Vice Chairman.

We have heard both sides at the admission stage. It is admitted all round, that the controversy herein is actually covered

by a Full Bench decision of this Tribunal as also later in another case in O.A. No.722/93 disposed off on 21.12.1993.

The matter relates to the grant of running allowance and that issue having been fully settled as aforesaid, therefore following the Full Bench judgment and also the later judgment in O.A.

No.722/93 disposed on 21.12.1993, we pass the following orders:

1. The respondents shall recompute the pension and other retiral benefits of the applicants or their L.Rs in accordance with Rule 2544 as was in force before it was amended by Notification dated 5.12.1988.
2. The arrears due to the applicants/L.Rs on the basis of the recomputation as aforesaid shall be calculated and paid.
3. These directions shall be carried out within a period of three months from the date of receipt of the copy of this order.
4. If the amounts due to the applicants/L.Rs are not paid within the prescribed time, the amounts due shall be paid with interest at 12% per annum from the date of this order till the date of payment.
5. The payment of pension and retirement benefits as per the aforesaid directions shall stand regulated/adjusted in accordance with the orders/directions as may be issued by the Supreme Court in S.L.P. No. 10373 of 1990 against the decision of the Ernakulam Bench of this Tribunal in Application No.K-269/88.



With this observation, this application stands disposed off. No costs.

TRUE COPY

*S. Shankar*  
SECTION OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE Sp.

*Sd-*  
(V. RAMAKRISHNAN)  
MEMBER (A)

*Sd-*  
(P.K.SHYAMSUNDAR)  
VICE CHAIRMAN